

PROF. MADHU DANDAVATE: Don't take a technical view.

MR. SPEAKER: No question. This is not a question of 'technical' I am being pragmatic.

PROF. MADHU DANDAVATE: I would ask you a simple question. Suppose he says something about the Speaker outside the House, would you not have taken cognizance of that?

MR. SPEAKER: It is not something like that.

(Interruptions)

MR. SPEAKER: He has done it outside. He has denied it outside. No problem.

Shri Namgyal. Papers to be laid.

12.07 hrs.

PAPERS LAID ON THE TABLE

Review on the working of Hooghly Dock and Port Engineers Ltd. Calcutta for 1985-86, Annual Report of Hooghly Dock and Port Engineers Ltd. Calcutta for 1985-86 and Kandla Port Employees (Reimbursement of Tuition Fees) (Amendment) Regulations, 1988.

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): I Beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1985-86 along with Audited Ac-

counts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT - 6574/88]

(2) A copy of the Kandla Port Employees (Reimbursement of Tuition Fees) (Amendment) Regulations, 1988 (Hindi and English versions) Published in Notification No. G.S.R. 913 (E) in Gazette of India dated the 8th September, 1988, under sub section (4) of section 124 of the Major Port Trusts Act, 1963.

[Placed in Library, See No. LT - 6575/88]

12.07½ hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following ten Bills passed by the House of Parliament during the last session and assented to since a report was last made to the House on the 5th September, 1988:-

- (1) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988
- (2) The Benami Transaction (Prohibition) Bill, 1988
- (3) The Appropriation (Railways) No. 4 Bill, 1988
- (4) The Appropriation (No. 4) Bill, 1988
- (5) The Prevention of Corruption Bill, 1988
- (6) The Auroville Foundation Bill, 1988
- (7) The Merchant Shipping (Amendment) Bill, 1988
- (8) The Dock Workers (Regulation of Employees) Amendment Bill, 1988

(9) The Delhi Rent Control (Amendment) Bill, 1988

(10) The Jamia Millia Islamia Bill, 1988

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 5th September, 1988:-

- (1) The Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1988
- (2) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1988
- (3) The National Waterway (Sadya-Bhubri Stretch of the Brahmaputra River) Bill, 1988
- (4) The Religious Institutions (Prevention of Misuse) Bill, 1988
- (5) The Arms (Amendment) Bill, 1988
- (6) The National Security (Amendment) Bill, 1988
- (7) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988
- (8) The Aircraft (Amendment) Bill, 1988
- (9) The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Bill, 1988
- (10) The State of Arunachal Pradesh (Amendment) Bill, 1988
- (11) The Water (Prevention and Control of Pollution Amendment) Bill, 1988.
- (12) The Motor Vehicles Bill, 1988.

[English]

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : Sir, the hon. Member has said it now on the floor. He said it.

MR. SPEAKER: Who said it?

PROF. MADHU DANDAVATE : The hon. Member from Goa said, "You are enemies of the country".

MR. SPEAKER: I have not allowed it. If it is on record, he has to withdraw it. If the hon. gentleman has said something like that...

PROF. MADHU DANDAVATE: He said it.

SHRI BASUDEB ACHARIA (Bankura) : He said, you are the enemies of the nation. (Interruptions.)

[Translation]

MR. SPEAKER : Sit down. What are you doing? I am on my legs. Why are you adamant? You are a gentleman, please sit down.

(Interruptions)

MR. SPEAKER: If hon. Member has said this, then.

[English]

He must withdraw them and apologise.

(Interruptions)

SHRI SHANTARAM NAIK (Panaji): If you are asking me, I will clarify what I said.

MR. SPEAKER: Have you said it?

SHRI SHANTARAM NAIK (Panaji): If you are asking me, Sir, I will say what I have said.

MR. SPEAKER: Is it on record here, anything? If you have said it, I would like you to apologise.

SHRI SHANTARAM NAIK: If you want clarification, I will give you clarification.

MR. SPEAKER: No question of clarification. I do not want any clarification.

(Interruptions)

MR. SPEAKER : It has not gone on record.

(Interruptions)

MR. SPEAKER : I do not like hon. Members making such statement here. You can do it outside. But I will not allow it on the floor of the House.

Shri Jagdish Tytler.

12.09 hrs.

STATEMENT RE: PROPOSAL OF PUNJAB AGRO INDUSTRIES CORPORATION FOR SETTING UP A JOINT VENTURE IN PUNJAB WITH M/S. VOLTAS AND IN COLLABORATION WITH M/S. PEPSICO.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER): Mr. Speaker, Sir, in July, 1986 M/s. Punjab Agro Industries Corporation (PAIC) made a composite application for obtaining an industrial licence and for setting up a joint venture in Hoshiarpur District of Punjab. (Interruptions)

MR. SPEAKER : You can have any discussion.

SHRI JAGDISH TYTLER: The proposed joint venture with TATAs involved foreign collaboration with M/s. Pepsico Inc., USA.

(Interruptions)

After I finish this statement, you make your comments, not just after the first sentence. (Interruptions)

MR. SPEAKER : Mr. Tytler, you finish your statement.

12.10 hrs.

[MR. DEPUTY SPEAKER in the Chair]

SHRI JAGDISH TYTLER: The proposal of M/s. Punjab Agro Industries Corporation was followed up first by the duly elected Akali Dal Ministry in Punjab and later by the succeeding administration under President's rule. The salient features of the proposal include :-

- (i) An Agro Research Centre;
- (ii) Potato/Grain Processing Unit(s);
- (iii) Fruit/Vegetable Processing Unit(s);
- (iv) A soft drink concentrate manufacturing unit.

On full capacity utilisation the project is estimated to utilise 80,000 tonnes of fruits and vegetables & 30,000 tonnes of potatoes and grains per year.

As per the Industrial Licence application the proposed subscribed and paid up share capital is Rs. 9.00 crores. The break up of this is as follows:-

I.	PAIC	36.1% equivalent of Rs. 3.25 crores.
II	TATAs	24% equivalent to Rs. 2.16 crores.
III	PEPSICO	Rs. 3.59 crores 39.9% of total investment.

The proposal was first subjected to careful preliminary examination of the issues involved by the concerned departments. It was then examined in detail by an inter-Ministerial Committee headed by the Additional Secretary (Agriculture). A special meeting of the Projects Approval Board (PAB) was held on 12th November, 1987. This meeting took an integrated view of all aspects of the project and suggested the following:-

- (i) The turnover from soft drink concentrate manufacturing shall